

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD.

CP.27/95 in
OA.296/92.

Date of order:21-7-95.

Between:-

V.Nallayya

...

Applicant

And

A.C.Avarachan,
The Commodore,Chief Staff Officer(P&A),
Headquarters Eastern Naval Command,
Visakhapatnam.

...

Respondent.

Counsel for the Applicant: Mr.K.K.Chakravorthy,Advocate.

Counsel for the Respondent:Mr.N.R.Devaraj,Sr.CGSC.

CORAM:

Hon'ble Mr.Justice V.Neeladri Rao,Vice-Chairman

Hon'ble Shri R.Rangarajan,Member(Admn.)

Hon'ble Tribunal made the following order:-

Issue notice for consideration of the C.P.for
admission only in regard to the non-payment of back
wages as per the order dt.26.10.94 in O.A.296/92.

The action of the Respondents in placing the
applicant under suspension and the steps taken for
continuation of the disciplinary proceedings as per
the order dt.24.1.95 is in accordance with the judgment
dt.26.10.94, in OA.296/92. Call on 31.8.1995.

[Signature]
Dy.Registrar(Judl)

Copy to:-

1. A. C. Avarchan, The Commodore,
Chief Staff Officer(P & A),
Headquarters, Eastern Naval Command,
Visakhapatnam.
2. One copy to Mr.K.K.Chakravorthy, Advocate, CAT, Hyd.
3. One copy to Mr.N.R.Deva raj, Sr.CGSC, CAT, Hyd.
4. One spare copy.

kku.

[Handwritten signature]
18/6/95

20 CP 29/88 in
OA 296/92

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COMPARED BY *Selvar* APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

A N D

THE HON'BLE MR. R. RANGARAJAN: (M(ADMN))

DATED 21-7- 1995.

ORDER/JUDGMENT

M.A./R.A./C.A.No. CP. 29/88 in

in
OA.No. 296/92

PA.No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No. order as to costs.

Notice ordered

Handwritten signature and date 11/8/95

Call on 31/8/95

Central Administrative Tribunal
DESPATCH
2 AUG 1995 NSM
HYDERABAD BENCH